ENERGY DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, dated the 28th October, 2026.

NOTIFICATION

MAHARASHTRA LIFTS, ESCALATORS AND MOVING WALKS RULES, 2026.

No.CEI-2025/C.R.55/Energy-1.- In exercise of the powers conferred by section 37 of the Maharashtra Lifts, Escalator and Moving Walks Act, 2017 (Mah. XV of 2018), the Government of Maharashtra hereby makes the following rules to carry out the purposes of the said Act, namely:-

1. *Short title.*- These rules may be called the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026.

2. *Definitions.*- *(1)* In these rules, unless the context otherwise requires,-

(a) "Act" means the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018);

(b) "Annexure" means the annexure appended to these rules;

(c) "FORM" means a FORM appended to these rules;

(d) "section" means a section of the Act.

(2) Words and expressions used in these rules but not defined shall have the same meanings as are respectively assigned to them in the Act or Code of Practice of Bureau of Indian Standards, as the case may be.

3. *Qualification for appointment as Chief Electrical Inspector, Superintending Engineer, Electrical Inspector and Assistant Electrical Inspector.*-

(1) Chief Electrical Inspector.- No person shall be appointed to be Chief Electrical Inspector, unless he -

(i) possesses a Degree in Electrical Engineering or its equivalent from recognized University or Institution; and

(ii) has been regularly engaged for a period of at least twenty years in the practice of Electrical Engineering.

(2) Superintending Engineer.- No person shall be appointed to be the Superintending Engineer, unless he –

(i) possesses a Degree in Electrical Engineering or its equivalent from recognized University or Institution; and

(ii) has been regularly engaged for a period of at least fifteen years in the practice of Electrical Engineering .

(3)Electrical Inspector.- No person shall be appointed to be the Electrical Inspector, unless he –

(i) possesses a Degree in Electrical Engineering or its equivalent from recognized University or Institution; and

(ii) has been regularly engaged for a period of at least ten years in the practice of Electrical Engineering.

(4) Assistant Electrical Inspector.- No person shall be appointed as the Assistant Electrical Inspector an officer to assist unless he-

(i) possesses a Degree in Electrical Engineering or its equivalent from a recognized University or Institution; and

(ii) has been regularly engaged for a period of at least three years in the practice of Electrical Engineering.

4. *Qualification for appointment as technical and other persons to assist Electrical Inspector and Assistant Electrical Inspector.-*

(1)Assistant Engineer- No person shall be appointed as an officer to assist an Electrical Inspector and Assistant Electrical Inspector as Assistant Engineer, unless he possesses a Degree in Electrical Engineering or its equivalent from a recognized University or Institution.

(2) Sectional Engineer or Junior Engineer- No person shall be appointed as an officer to assist an Electrical Inspector and Assistant Electrical Inspector as Sectional Engineer or Junior Engineer, unless he possesses a Diploma or Degree in Electrical Engineering or its equivalent from a recognized Institution.

5. *Permission to erect lift, escalator or moving walk.-*

(1) Every owner of a place intending–

(i) to install a lift or escalator or moving walk in such place, or

(ii) to make additions or alterations to a lift or escalator or moving walk installed at such place,

shall make an application for a lift in FORM A and for an escalator or moving walk in FORM B to the Electrical Inspector, before any work in connection with the installation of the lift, escalator or moving walk addition or alteration thereto, as the case may be, is started.

(2) Every such application shall be accompanied with sets of erection plans and the following documents, namely:-

(a) architect certificate in FORM C;

(b) structural engineer certificate in FORM D;

(c) declaration by approved contractor for erection of lift, escalator or moving walk in FORM E, as the case may be;

(d) lift, escalator or moving walk installation drawing duly signed by owner and approved contractor;

(e) Power of attorney.

(3) Every such application shall also be accompanied by such fee as may be specified under section 4 by the Government by notification in the *Official Gazette*. Fees shall be paid into the Government Treasury or the Reserve Bank of India through Government Receipts Accounting System or e-payment gateway.

(4) On receipt of an application under sub-rule *(1),* the Electrical Inspector shall, after making such inquiries and requiring the applicant to furnish such information as he may deem necessary, forward the application along with his remarks and duly filled scrutiny FORM (for a lift in FORM F and for an escalators or moving walk in FORM G), to the concerned Superintending Engineer who may, thereupon, either grant or refuse the permission

applied. The permission for lift may be granted in Form H and permission for Escalator and moving walk may be granted in Form I. The permission granted shall be valid for period of one year. The period of validity may be extended subject to production of structural stability certificate.

6. *Grant of licence to electrical contractor for erection and maintenance of lifts, escalator or moving walk,-*

(1) Any person or body of persons or body corporate having valid electrical contractor licence issued by Licencing Board constituted under provisions of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023 framed under the Electricity Act, 2003 (36 of 2003), who intends to obtain licence for erection and maintenance of lift or escalator or moving walk, shall make application to the Electrical Inspector in FORM J, accompanied with application fee, as notified under section 5 by the Government in the *Official Gazette* and following documents, namely:-

(a) self-attested photo copy of valid electrical contractor's licence;

(b) documents of the workshop, office premises, electric bill and telephone bill;

(c) FORM K specifying a list of employees along with their photo copies of qualifications and experience certificates verified by the contactor**;**

(d) declaration of contractor declaring that his employees are not working in any other organization;

(e) list of spare parts of lifts, escalators or moving walk available with them for erection and maintenance therefore;

(f) list of tools and plants available with them for erection and maintenance of lifts, escalators or moving walk;

(g) xerox copies of documents of vehicle in possession for transportation;

(h) a xerox copy of shop and establishment licence;

(i) documents showing the facility for providing training to the technical staff.

(2) The electrical contractor for obtaining the licence for erection and maintenance of lift, escalator or moving walk,-

(i) shall have independent office premises with an independent telephone connection within the State of Maharashtra:

Provided that, where the number of lifts, escalators or moving walk under maintenance exceeds fifty in a city or town or such lifts are located more than 100 kilometres from the contractor's main office, an additional service station shall be established by the contractor in that city or town, having the necessary facilities to provide timely maintenance and emergency services;

(ii) shall have to produce a certificate from any nationalized Bank or Reserve Bank of India approved Bank or by a Tahsildar to the effect that he is solvent to the extent of rupees five lakhs;

(iii) shall have at least in his regular employment following minimum staff,-

(a) at least one Electrical Supervisor possessing Electrical Supervisor’s licence from the Maharashtra State Licencing Board and having an experience of at least five years in the field of lifts, escalators or moving walk with a licence holder firm or company, as the case may be;

(b) at least one Engineer possessing,-

(I) a Degree in Mechanical Engineering or its equivalent qualification from the recognized university or Institution and having experience of at least five years in the field of lifts, escalators or moving walk

with a licence holder firm or company; or

(II) a Diploma in Mechanical Engineering or its equivalent qualification from the recognized Institution and having experience of at least eight years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(c) at least one Engineer possessing,-

(I) a Degree in Electrical or Electronics Engineering or its equivalent qualification from the recognized University or Institution and having experience of at least five years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(II) a Diploma in Electrical or Electronics Engineering or its equivalent qualification from the recognized Institution and having experience of at least eight years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(d) at least one person possessing a Certificate in the trade of Electrical or Electronics from the Industrial Training Institute or any other recognized Institution approved by Government and having experience of at least five years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(e) for erection of lift or escalator and moving walk one erection team for twenty five new lifts, escalators and moving walks to be erected during one year consisting of,-

(I) one Senior Erector having an experience of at least five years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(II) one Junior Erector having an experience of at

least five years in the field of lifts, escalators or moving walk with a licence holder firm or company;

(III) one helper,

(f) for maintenance of lift or escalator or moving walk, one maintenance pair for fifty lift or escalator and moving walk under maintenance during one year period consisting of one Mechanic having experience of at least five years in the field with a licence holder firm or company and one helper:

(g) to provide a 24×7 call attendance service at the service station to receive and promptly respond to complaint and emergency calls from lift owners:

Provided that, when a person applying for licence under this rule is himself qualified Mechanical or Electrical or Electronics Engineer with requisite experience, the employment of another Mechanical or Electrical or Electronics Engineer shall not be necessary;

(iv) shall have a workshop or warehouse in his own possession or on hired basis in prescribed agreement having minimum area of 100 square meter with independent facility and telephone and separate power connection of at least 15 H. P. Such workshop shall be equipped with following minimum machineries and testing instruments either stationary or portable, namely:-

(a) drill machine;

(b) welding machine;

(c) hacksaw machine;

(d) chain pulley block:

Provided that, when the approved contractor is having his own manufacturing unit, he shall not be required to have a separate workshop but he shall be

required to have the minimum machineries and instruments as mentioned above;

(*v*) shall have necessary safety gadgets like safety belts and head gears for entire staff engaged in the work of maintenance and erection;

(*vi*) shall have suitable independent vehicle in his possession for maintenance.

(3) On receipt of an application for licence to electrical contractor for erection and maintenance of lift or escalator and moving walk, the Electrical Inspector shall, after making an inspection of office and workshop premises and such other inquiry and as he considers necessary and after obtaining such further information as may be required to be furnished by the applicant, forward the application, with his remarks to the Superintending Engineer. The Superintending Engineer may thereupon either grant or refuse the licence. Where the licence is granted, it shall be issued in FORM L.

(4) The licence granted under this rule shall be renewed on an application made by the licence holder to the Superintending Engineer through the concerned Electrical Inspector. The application shall be submitted in Form M, alongwith, such fee as notified under sub-section *(5)* of section 5 by the Government in the *Official Gazette* and documents specified in sub- rule *(1)* above, at least thirty days before the date of expiry of the licence or the renewed licence, as the case may be. The applicant shall also submit the certificate from minimum ten owners of the lift or escalator or moving walk who's lift or escalator or moving walk is maintained by the licence holder stating that licence holder has maintain the lift or escalator or moving walk, as the case may be, in good condition.

(5) On receipt of an application made under sub-rule *(4),* the Electrical Inspector shall after making inspection of office and

workshop premises of the applicant and such other inquiries as he considers necessary and after obtaining such further information as may be required to be furnished by the applicant, forward the application, with his remarks to the Superintending Engineer. The Superintending Engineer may, after considering the application and the remarks of the Electrical Inspector either grant or refuse the renewal of the licence. Where the renewal is granted, the Superintending Engineer shall renew the licence in Form L.

(*6*) If, the approved contractor fails to apply with requisite documents for renewal of licence in the said manner within aforesaid period of the date of expiry, the licence shall become void and approved contractor shall be required to obtain a fresh licence under sub-rule *(1).*

7. *Initial inspection before grant of licence for working of lift, escalator or moving walk and licence for working of lift, escalator or moving walk.-*

(1) Every owner of a place who is permitted to erect or install a lift or escalator or moving walk in such place shall, immediately but not later than one month after the lift or escalator or moving walk the respective unit is erected or installed, deliver or send or cause to be delivered or cause to be sent to the Electrical Inspector, notice in writing of such erection or installation in the FORM N, and shall make an application to him for licence for working or using the lift or escalator or moving walk.

(2) Every such application shall be accompanied with such fee as notified under sub-section *(2)* of section 7 by the Government in the *Official Gazette* and the set of following documents, namely:-

(a) Declaration of approved contractor after completion of erection of lift or escalator or moving walk in FORM O;

(b) Test report, (for a lift in FORM P and for an escalator or moving walk in FORM Q);

(c) Certificate of approved contractor under sub-section *(6)* of

section 7;

(d) fees paid receipt;

(e) Inspection report (for a lift in FORM R and for an escalator or moving walk in FORM S).

(3) On receipt of application under sub- rule (1),-

(i) The Electrical Inspector shall send the notice for inspection in FORM T to the applicant and carry out the inspection.

(ii) If the Electrical Inspector finds that the lift, escalator or moving walk, as the case may be, conforms to the standards prescribed in the relevant Code of Practice of Bureau of Indian Standards (BIS), he shall forward the application, along with his remarks and the inspection report in the FORM (FORM U for a lift and FORM V for an escalator or moving walk) to the concerned Superintending Engineer.

(iii) If the Electrical Inspector finds any defect in the lift, escalator or moving walk, or finds that it does not conform to the standards prescribed in the Code of Practice of Bureau of Indian Standards (BIS), he shall communicate the defects to the applicant in FORM W. Upon rectification of the defects and verification of compliance, he shall forward the application, along with his remarks and the inspection report, to the concerned Superintending Engineer.

(4) After receipt of application Superintending Engineer may either grant the licence for a lift in FORM X and for an escalator and moving walk in FORM Y, subject to provision of rule 9 or refuse the licence.

(5) The licence granted for working of lifts, escalator or moving walk shall be valid for a period of twenty years from the date on which it is granted.

(6) At least thirty days, before the expiry of the period of licence, the licencee may make an application for its

renewal, in FORM Z for a Lift and in FORM ZA for an escalator or moving walk, along with fee as notified under sub-section *(4)* of section 8 by the Government in the *Official Gazette* and following documents, namely:-

(a) Architecture Certificate in FORM C;

(b) Structural Engineer Certificate in FORM D;

(c) fees paid receipt;

(d) test report, for a lift in FORM P and for an escalator or moving walk in FORM Q;

(e) certificate of approved contractor under sub-section (6) of section 7;

(f) inspection fees paid receipt for last year;

(g) inspection report for a lift in FORM R and for an escalator or moving walk in FORM S;

(h) Original licence.

(7) On receipt of an application for renewal under sub-rule *(4),* the Electrical Inspector shall issue a notice for inspection in Form T and carry out the inspection. Where any defects are noticed, the Electrical Inspector shall communicate such defects to the applicant in Form W or issue a notice requiring the replacement or modification of the lift, escalator, or moving walk in accordance with the relevant Code of Practice of the Bureau of Indian Standards for the up-gradation of existing installations. Upon compliance with the defects or the requirements specified in such notice, or where no defects are found during the inspection, the Electrical Inspector shall, after making such inquiries as he considers necessary, forward the application, with his remarks and the Inspection FORM (FORM U for lifts or FORM V for escalators or moving walks), to the concerned Superintending Engineer. The Superintending Engineer may, subject to the provisions of these rules, either grant or refuse the renewal of the licence. Where the renewal is granted, the renewed licence shall be issued in Form ZB.

8. *Issuance of duplicate licence or Transfer of ownership:-*

(1) When licence issued under the provisions of rule 5 is lost or destroyed or the ownership of the premises where lift, escalator or moving walk is in working has been transferred, the licence holder may apply to the Electrical Inspector for obtaining the duplicate licence or Transfer of licence, as the case may be.

(2) Every such application shall be made, for duplicate licence in FORM ZC and for transfer of ownership in FORM ZD, accompanied with fee as notified by the Government in the *Official Gazette* and following documents, namely:-

(a) Architecture Certificate in FORM C;

(b) Structural Engineer Certificate (If old record is not available) in FORM D;

(c) Technical drawing duly signed by owner and approved contractor (If old record is not available);

(d) Police N. C. (If old licence is missing);

(e) Test report, for a lift in FORM P and for an escalator or moving walk in FORM Q;

(f) Certificate of approved contractor under sub-section (6) of section 7;

(g) inspection fees paid receipt for last year;

(h) Inspection report for a lift in FORM R and for an escalator or moving walk in FORM S;

(i) copy of original Licence;

(j) copy of Annual Maintenance Contract;

(k) affidavit of licencee as per FORM ZE;

(l) documents showing Change of ownership (In case of Change of Ownership application).

(3) On receipt of an application under sub-rule *(2),* the Electrical Inspector shall, after making such inquiries as he considers necessary, forward the application, together with his remarks, to the concerned Superintending Engineer. The concerned Superintending

Engineer may, subject to the provisions of these rules, either grant or refuse the application. Where the application is granted, the licence shall be issued in FORM X for a lift and in FORM Y for an escalator or moving walk.

(5) A duplicate licence or Transfer of ownership of licence issued under this rule shall clearly mention the date of original issuance and stamped as "Duplicate Licence" or "Change In Name" as the case may be.

9. *The specifications for lift, escalator, moving walk under section 12.-*

(1) No licence for working of the lift, escalator or moving walk shall be granted unless it complies with the applicable relevant National Building Code or Code of Practice of Bureau of Indian Standards, and the Unified Development Control and Promotion Regulations (UDCPR), particularly for the lift, escalator or moving walk as mentioned in Annexure.

(2) The lift, escalator or moving walk and the respective installation shall comply with the Electricity Act, 2003 (36 of 2003) and the Central Electricity Authority (Measures Relating To Safety And Electricity Supply) Regulations, 2023, made there under.

(3) It any terms or provisions regarding lift, escalator or moving walk are not covered under the provision of Code of Practice of Indian Standard, the National Building Code of India and the Unified Development Control and Promotion Regulations (UDCPR), but provided in the International Organization for Standardization (ISO) or European Standardization (EN) then the said terms and provision may be adopted after approval of Government of Maharashtra and thereafter followed while granting the licence.

(3) The lift installation shall have close circuit television (CCTV) system installed in lift car:

Provided that, before the date of commencement of these

rules, in the existing lifts where Close Circuit Television (CCTV), Automatic Rescue Device (ARD), Overload Protection Device (OLPD) are not provided, in such existing lifts the Close Circuit Television (CCTV), Automatic Rescue Device (ARD), Overload Protection Device (OLPD) shall be provided within a period of one year from the date of commencement of these rules i.e. from the date of publication of these rules in the *Official Gazette*.

10. *Terms on which lift or escalator or moving walk shall be worked.* – Every lift or escalator or moving walk equipment and the installation shall be worked subject to the following terms, namely:-

(1) The licencee shall maintain every lift, escalator or moving walk and its installation in accordance with the requirements specified in rule 9.

(2) The licencee or the licencee through its authorized contractor shall carry out periodic audits and testing of lift, escalator or moving walk, as the case may be, in accordance with the schedule specified in FORM R for a lift and in FORM S for an escalator and moving walk, and shall certify, not less than once in a year or at such earlier intervals as required by the Electrical Inspector. The report shall be submitted to the Electrical Inspector.

(3) The licencee shall not carry out any additions or alterations to a lift or escalator or moving walk or to the respective installation at the place which cause change in the basic characteristics and or may have bearing on safe working of the equipment or safety of the user, maintenance persons or persons in the vicinity of the installation and shall not erect or install lift or escalator or moving walk at any place without obtaining permission in that behalf from the Superintending Engineer as required by the provisions of section 10 as well as rule 9.

(4) The licencee shall entrust the maintenance of the equipment and the respective installation to an approved contractor. On such appointment, the approved contractor shall be responsible for

carrying out the duties and obligations imposed on the licencee under this rule, to the extent assigned to him, and the licencee shall not obstruct or prevent the contractor from discharging such duties and obligations.

(5) The licencee shall enter every repair and alteration to the lift, escalator or moving walk in a log book in Form (for a lifts in FORM ZF and for an escalators and moving walks in FORM ZG) which shall be maintained in each lift or escalator or moving walk installation.

(6) The licencee shall take remedial measures in every fault in the equipment or the installation, reported by the approved contractor, immediately.

(7) The licencee shall ensure that the maintenance and examination of lifts, escalators and moving walks are carried out by the approved contractor at least once every month. The results of such maintenance and examination shall be recorded by the contractor in the log book of lifts in FORM ZF and for escalators and moving walks in FORM ZG.

(8) The licencee shall display licence for working of lift, escalator or moving walk at ground level or entry level or as specified by the Electrical Inspector.

(9) The licencee shall display safety instructions boards and symbols as provided in FORM ZH and ZI for a lift and in FORM ZJ for an escalator or moving walk, as specified by the Electrical Inspector.

(10) No person shall wilfully interfere with any mechanism of the lift or escalator or moving walk installation.

(11) No lift or escalator or moving walk which has been kept disconnected for a period of six months or more, from the system for alterations or repair, shall be put into use until such apparatus, cable or supply line are subjected to the site tests as per relevant standards by the approved contractor.

(12) No person below the age of eighteen years shall be engaged as a lift operator. The lift operator shall be a person who is mentally and physically fit and trained in the correct operation of the lift.

(13) Children under twelve years of age shall not be allowed to use the lift or escalator or moving walk unless accompanied by an adult.

(14) Every licence issue under this rule shall be treated as revoked if it contrivance to any of the provisions mentioned in this rule.

(15) If any part, enclosure, gate or fastening of a lift or escalator or moving walk is damaged or broken, the licencee shall immediately repair and put it in good working order. He shall keep the safety gears in good order and all parts of the lift or escalator or moving walk and safety gear clean and free from rubbish, dust or dirt. The licencee shall not weld any broken or damaged parts which are subject to tension, torsion or bending or parts on which the passenger moving parts are supported.

11. *Intimation and report of accident and the time within which intimation and report of accident to be given under section 15*.-

(1) Every accident shall be reported in FORM ZK as per the procedure laid down in section 15 with a detailed report of the accident in FORM ZL within a period of twenty four hours to the Electrical Inspector and the local police station.

(2) The Electrical Inspector shall inquire and report as per sub-section (*4*) of Section 15 of the Act.

12. *Periodical Inspections of Lift or Escalator or Moving Walk.***-**

(1) Where a lift, escalator or moving walk is in operation, every such lift or escalator or moving walk shall be periodically inspected and tested by the Electrical Inspector as per provisions of section 17 of the Act.

(2) Before carrying out such inspection, a notice shall be issued to the owner of the premises in FORM ZM and if any repairs or

alterations are required then an order to directing to discontinue the use of the lift, escalator or moving walk as the case may be, shall be issued in FORM ZN.

13. *Decommissioning and Sealing of Lifts, Escalators or Moving walks.-*

(1) Intimation of non-use.- The owner or licencee shall inform the Superintending Engineer of any lift, escalator or moving walk that is intended to be decommissioned, permanently removed from service or discontinued from service for a period exceeding six months.

(2) Sealing of Lifts, Escalators or Moving Walks in case of Unsafe condition.- The Superintending Engineer shall issue the directions in FORM ZO for carrying out the repairs and alterations to be made in the lift, escalator or moving walk, as per report submitted to him under section 21. If directions given by the Superintending Engineer are not followed or complied then Superintending Engineer may, seal such lift, escalator or moving walk in accordance with the provisions of the Act.

(3) Unused Lifts, Escalators or Moving walks.- Where a lift, escalator, or moving walk installed at any place ceases to be used as such, the owner shall either remove it or maintain it in a safe mechanical condition after completely disconnecting it from the electric supply. All gates and doors openings and access points shall be securely locked or barricaded so as to prevent the entry of unauthorized persons to the lift-well, escalators or moving walks. Unused escalators or moving walks shall not be permitted to be used as stairs or walkways.

ANNEXURE
APPLICABLE STANDARDS FOR LIFTS, ESCALATORS AND MOVING WALKS INSTALLATIONS

The design, manufacture, installation, testing, inspection, operation, maintenance and safety of lifts, escalators and moving walks shall, as applicable, conform to the latest editions, amendments of the following code of practice of Indian Standards and other statutory requirements:

Sr. No.	IS No. / Standard	Title
1	IS 17900 (Part 1): 2022	Lifts for the Transport of Persons and Goods — Part 1: Safety Rules.
2	IS 17900 (Part 2): 2022	Lifts for the Transport of Persons and Goods — Part 2: Design Rules, Calculations, Examinations and Tests of Lift Components.
3	IS 17900 (Part 3/Sec 1): 2023	Lifts for the Transport of Persons and Goods — Part 3: Specifications for Planning and Selection — Section 1: Passenger/ Service/ Hospital Bed / Stretcher Lifts.
4	IS 17900 (Part 6): 2022	Lifts for the Transport of Persons and Goods — Part 6: Guide for Maintenance of Lifts.
5	IS 4591 (Part 1/Sec 1): 2020	Escalators and Moving Walks — Part 1: Safety Requirements.
6	IS 4591 (Part 1/Sec 2): 2020	Escalators and Moving Walks — Part 1: Guide for Planning and Selection.
7	IS 4591 (Part 1/Sec 3): 2020	Escalators and Moving Walks — Part 1: Inspection and Test.
8	IS 4591 (Part 2): 2020	Escalators and Moving Walks — Part 2: Guide for Maintenance.
9	IS 2365: 2024	Steel Wire Ropes for Lifts — Minimum Requirements.
10	IS 4289 (Part 1): 1984	Specification for Flexible Cables for Lifts and Other Flexible Connections — Part 1: Elastomer Insulated Cables.
11	IS 4289 (Part 2): 2000	Flexible Cables for Lifts and Other Flexible Connections — Part 2: PVC Insulated Circular Cables.
12	IS 8216: 1976	Guide for Inspection of Lift Wire Ropes.
13	IS 14671: 1999	Code of Practice for Installation and Maintenance of Hydraulic Lift.
14	IS 15259: 2002	Installation and Maintenance of Home Lifts — Code of Practice.
15	IS 15330: 2020	Requirements of Lifts for Persons with Disabilities.
16	IS 15785: 2007	Installation and Maintenance of Lift Without Conventional Machine Rooms — Code of Practice.
17	IS 15330: 2020	Requirements of Lifts for Persons with Disabilities — First Revision.
18	IS 17386: 2020	Electric Traction Lifts — Replacement of Existing Passenger and Goods Passenger Lifts in Existing Buildings.

Sr. No.	IS No. / Standard	Title
19	IS 17491: 2020	Safety Norms for Existing Lifts — Risk Assessment and Risk Reduction.
20	IS 17806: 2022	Passenger Lifts and Service Lifts — Guide Rails for Lift Cars and Counterweights — T-Type.
21	SP 7: 2026	National Building Construction Standards, 2026
22	National Electrical Code of India	Applicable provisions relating to electrical installations and safety.
23	Electricity Act, 2003	Applicable provisions relating to electrical safety and supply.
24	CEA (Measures relating to Safety and Electric Supply) Regulations, 2023	Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023 as amended from time to time.
25	Applicable Indian Standards	Any other relevant Indian Standard applicable to the particular type, design, component, equipment, installation, testing, inspection, operation or maintenance of lift, escalator or moving walk.

Note: Wherever a standard referred to in this Annexure is revised, amended, superseded or replaced by the Bureau of Indian Standards, the latest edition, revision and amendments thereof shall apply, unless otherwise specified by the Government.

FORM A

(See rule 5 (1))

APPLICATION FORM FOR PERMISSION FOR ERECTION OF LIFT

To,

Electrical Inspector

……

Subject- Application to permission for erection or addition or alteration of lift.

1. Full name and address of the owner _____
2. Address of the premises where lift is to be installed / for making additions OR alterations _____
3. Whether licence has been previously granted (In case of additions OR alterations)(details to be given) _____
4. Name and address of approved Lift, escalator and moving walk contractor carrying out the work)(details to be given)_____
5. Type and make of lift proposed to be erected_____
6. A sketch of lift and erection plans should be attached
7. The rated maximum speed of lift car (m/sec) _____
8. Rated Lift car capacity in Kgs and Number of persons _____
9. The total static Load of the lift car inclusive of Passengers, Lift car and Ropes and Compensating chain_____
10. The weight of the counter weight (Kgs) _____
11. The number, description, weight and size of the supporting cables/belt/ ropes____ _____
12. Bottom clearance (mm) _____
13. Top clearance (mm) _____
14. Motor Rating_____
15. Number of stops and openings_____
16. Depth of Pit (mm) _____

Place-

Dated - (Signature of the Applicant)

FORM B

(See rule 5 (1))

APPLICATION FORM FOR PERMISSION FOR ERECTION OF ESCALATOR OR MOVING WALK INSTALLATION

To,

The Electrical Inspector

Subject- Application to permission for erection, addition or alteration of escalator or moving walk installation.

1. Full name and address of the owner_____
2. Address of the premises where escalator or moving walks is to be installed or for making additions or alterations_____
3. Whether licence has been previously granted (In case of additions OR alterations) (details to be given)_____
4. Name and address of approved Lift, escalator and moving walk contractor carrying out the work_____
5. Type and make of escalator or moving walks proposed to be erected_____
6. A sketch of escalator or moving walks and erection plans should be attached
7. The rated speed of the Escalator or Moving Walk (m/sec) _____
8. The rated passenger carrying capacity per hour of escalator or moving walk_____
9. The brake load of the escalator or moving walk _____
10. Angle of inclination for escalator or moving walk _____
11. Type of balustrade in escalator or moving walk _____
12. The step width between balustrades in Escalator or Moving Walk_____
13. Details of total travel, rise, landings of escalator or moving walk _____
14. Number of flat steps _____
15. Factor of safety for driving elements based on static load _____

Place

Dated (Signature of the Applicant)

FORM C

(See rule 5(2), 7(6) and 8(2))

ARCHITECT CERTIFICATE

Ref: Date:

CERTIFICATE
TO WHOM SO EVER IT MAY CONCERN

The building named as _____ having site address _____has been constructed/is under construction. The civil building plans for the same are approved as per Unified Development Control and Promotion Regulations (UDCPR) and existing National Building Construction Standards (NBCS) norms.

This is to certify that, according to the sanctioned building plan/as per actual site condition for total ____ floors, the total height of the building from surrounding ground level to top most floor (____floors) terrace slab level is _____Mtrs.

The particulars of the lift shaft (Pit and Overhead)/ escalator pits /moving walk pits and Lift machine room are shown in the civil approved building drawings and are conforming to the norms stipulated as per Indian Standards for lifts, escalators or moving walks.

This certificate is issued for complying the statutory requirements laid in the Maharashtra lifts, Escalators and Moving Walks Rules, 2026.

Dated

Signature of Architect
With Name and Designation
With Registration number Stamp

Copy to,

The Electrical Inspector

_____

_____

Note- Strike out whichever is not applicable

FORM D

(See rule 5 (2), 7(6) and 8(2))

STRUCTURAL ENGINEER CERTIFICATE

Ref: Date:

CERTIFICATE
TO WHOM SO EVER IT MAY CONCERN

The building named as _____having site address_____has been constructed / is under construction. The civil building plans for the same are approved as per Unified Development Control and Promotion Regulations (UDCPR) and existing National Building Construction Standards (NBCS) norms.

This is to certify that, the structure and enclosure and /machine room of lift / supporting structure and enclosure for Escalator/ Moving walk for the above building has been designed by me in accordance with the requirements and specifications of the lift, escalator and moving walk manufacture, confirming to the relevant I.S. and National Building Construction Standards (NBCS) and the same is structurally sound to take the imposed static and dynamic load of the machinery.

This certificate is issued for complying the statutory requirements laid in the Maharashtra Lifts, Escalators and Moving walks Rules, 2026.

Dated

Signature of Structural Engineer
With Name and Designation
With Registration number Stamp

Copy to,
The Electrical Inspector

……
……..

Note- Strike out whichever is not applicable

FORM E

(See rule 5 (2))

DECLERATION BY APPROVED CONTRACTOR FOR ERECTION OF LIFT, ESCALATOR OR MOVING WALK

We hereby declare that we undertook and completed all the contracts of installations of Lift, escalator and moving walk for which permission was granted under the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) prior to six months from the date of this declaration. We also declare that all the completed Lifts, escalators or moving walks installations have been duly inspected by the Electrical Inspector and defects pointed out by them have been duly complied with. All the lifts, escalators or moving walks installed by us have been handed over to the respective owners. At present we have .....lifts, escalators or moving walks at installations stage. Also we declare that all components used in lift / escalator/ moving walk installation will be designed and tested as per relevant Indian standards.

.....

(Signature of Approved Contractor)

FORM F

(See rule 5(4))

SCRUTINY FORM FOR LIFT ERECTION

Name and Address of the Lift Owner : _____

(In MARATHI) : _____

Address of the Lift Installation : _____

(In MARATHI) : _____

Name of the Lift Contractor : _____

General

1. Intent: New / Replacement / Modernization of Lift Installation

2. Type of Lift : Passenger / Goods / Automobile / Home / Hospital

3. Types of Drive : Geared Motor / Gearless Motor / Hydraulic Pack

4. Location of Lift Machine : MR type /MRL type

5. Rated Car Carrying Capacity : ..... Kg. ..... Persons

6. Speed of the lift: ..... MPS S/s, D/s, V/s

7. No. of floors with stops and Landing: G + Stops - Landing -

8. Type of Control : Ordinary / Down Collective / Full Collective

9. Height of the Bldg. up to Terrace Slab level: .....Mtrs.

10. If the height of the building is more than 24 Mtrs. Fire / Non Fire Lift Permission No.

Lift Pit

1. Size of lift pit : ..... mm (W) X ..... mm (D) X ..... mm (H)

2. Whether ladder is provided in the lift pit if pit depth is more than

1500 mm : N.A / Provided

3. Type of Buffer : Spring / Rubber / Oil-Hydraulic

4. Buffer height for pit floor and Qty : (A) Car – Qty ..... X ..... mm (B)Cwt – Qty .....

X ..... mm

5. Bottom Run by : (A) Car ..... mm (B) Cwt ..... mm

6. Any basement below the lift pit : Yes /No

If yes Whether OSG is provided for Cwt : Yes

Car

1. Car Enclosure : M.S. / S.S / Wooden + Glass

2. Type of the car gate : Manual/ Auto Ms /Ss

Coll/Swing/Telescopic /COPOD

3. Type of the landing gate : Manual / Auto Ms / Ss / Coll / Swing / Telescopic /COPOD

4. Clear Entrance of the landing Gate : ..... mm (W) X ..... mm (H)

5. Actual inside size of car : ..... mm (W) X ..... mm (D) X ..... mm (H)

6. Actual inside car area : .....Sq. Mtrs.

7. Over Load Device: Yes / No

8. ARD/DG/UPS: Yes / No

Lift shaft / Car Top

1. Car Top Clearance:..... mm

2. Space between the car and shaft wall: Left ..... mm, Right ..... mm

3. Type of the lift shaft enclosure : R.C.C.

4. Size of T guides for the car:..... mm X ..... mm X ..... mm

5. Size of T guides for the counterweight:..... mm X..... mm X ..... mm

Machine Room

Location of Driving Equipment: **MR/MRL**

1. Size of the machine room: ..... mm (W) X ..... mm (D) X ..... mm (H)

2. Machine room door opening:..... mm (W) X ..... mm (H)

3. Ventilation Provided: Yes / No

4. Height of M/c room above platform : .....mm (H)

5 Limit switches functioning : Yes / No

6. Main and light switch position provided : Yes / No

7. Governor (OSG) provided : Yes / No

8. Space around the machine provided: Yes / No

9. Windows provided : Yes / No

10. Space around the controller provided : Yes / No

11. Arc of Contract : .....Degree

12. Technical data of main ropes : ..... Nos. ..... mm diameter per rope,

13. construction .....

14. Technical data of main belt :..... Nos. ..... mm X ..... mm

15. Independent entrance from top lift landing to lift machine room: Yes / No

FORM G

(See rule 5(4))

SCRUTINY FORM FOR ESCALATOR OR MOVING WALK ERECTION PERIMISSION

Name and Address of the Escalator or Moving walk Owner : _____

(In MARATHI): _____

Address of the Escalators or Moving Walk Installation : _____

(In MARATHI) : _____

Name of the Escalator or Moving Walk Contractor : _____

General

1. Intent : New / Replacement / Modernization of Escalator or Moving Walk Installation

2. Types of Drive : Geared Motor / Gearless Motor / Hydraulic Pack

3. Location of Machine:

4. Rated Carrying Capacity:..... Persons/hr

5. Speed of the Escalator: ..... MPS Speed of the handrail :

6. Floor Height :

7. Angle of Inclination :

8. Step :

i) No. of Step

ii) Height of the step.....(mm)

iii) Width of the Step.....(mm)

9. Type of Control: Ordinary / Down Collective / Full Collective

10. Height of the Bldg. up to terrace slab level:..... Mtrs.

Escalators or Moving Walks Pit

1. Size of Escalators or Moving Walk pit (Upstairs): .....mm (W) X..... mm (D) X ..... mm (H)
2. Size of Escalators or Moving Walk pit (Downstairs):.....mm (W) X ..... mm (D) X ..... mm (H)
3. Whether Safety Break is provided : Yes / No
4. Whether Handrail Safety is provided :Yes / No
5. Whether Step Monitor Safety is provided : Yes / No
6. Whether Comb Plate Safety is provided : Yes / No
7. Gap between Step and Skirt : ..... mm
8. Whether stop switch is provided at top and Bottom : Yes / No

FORM H

(See rule 5(4))

PERMISSION FOR ERECTION OF LIFT

GOVERNMENT OF MAHARASHTRA
Superintending Engineer
Energy Department.

Reg. No : _____ Date :

To,

_____

Subject : Permission to Erection of Lift at _____

Respected,

This is to inform you that your application to submitted to Electrical Inspector, that as per sub-section *(3)* of section 4 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) to erect lift at _____is permitted subject to following condition,

1. Permission will be valid from _____to _____
2. If erection of lift not completed till - _____ it is mandatory to extend the above permission period
3. If erection work of lift start before _____then it will be necessary to take legal action.
4. This permission is valid for _____ stop erection of the lift should be completed in accordance with the provisions of the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026. Lift manufactures and lift contractor should work in accordance with the provisions of the said Act and the Rules made thereunder. If any provision is violated then action will be taken against them under section 32 of the said Act.

Yours faithfully,

Superintending Engineer.

FORM I

(See rule 5(4))

PERMISSION FOR ERECTION OF ESCALATORS/MOVING WALKS

GOVERNMENT OF MAHARASHTRA

Superintending Engineer
Energy Department.

Reg. No : _____ Date :

To, _____

Subject : Permission to Erection of escalator or moving walk at ____

Respected,

This is to inform you that your application to Electrical Inspector --------, that, as per sub-section (3) of section 4 of the Maharashtra Lifts, Escalators and Moving walks Act 2017 (Mah. XV of 2018) to erect escalators or moving walks at_____ is permitted subject to following condition,

1. Permission will be valid from _____ to _____
2. If erection of escalator or moving walk not completed till _____ it is mandatory to extend the above permission period
3. If erection work of escalator or moving walk start before . then it will be necessary to take legal action.
4. This permission is valid for _____ Height and_____ Angle of inclination

Erection of the Escalator or Moving walk should be completed in accordance with the provisions of the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026, escalator or moving walk manufactures and escalator or moving walk contractor should work in accordance with the provisions of the said Act and the Rules made thereunder. If any provision is violated then action will be taken against them under section 32 of the said Act.

Yours faithfully,

Superintending Engineer

FORM J

(See rule 6 (1))

APPLICATION FOR CONTRACTOR LICENCE FOR ERECTION AND MAINTENANCE OF LIFTS, ESCALATORS OR MOVING WALKS

To,

Electrical Inspector

Subject : Application for Contractor Licence for erection and maintenance of lifts, escalators or moving walks for M/s…….

Full name and address of the Applicant _____

Electrical Contractor (MC) licence name and number _____

Office address _____

Workshop address _____

Electrical Supervisor (MS) name and licence number _____

Name of Electrical Engineer _____

Name of Mechanical Engineer _____

Number of Erectors _____

Number of Technicians _____

Erection quota required _____

Maintenance quota required _____

Applicant Signature

FORM K

(See rule 6(1))

List of Employees Working Under Approved Contractor

Sr No	Name Of Employee	Qualification Details	Experience Details	Photo of Employee	Signature of Employee

Authority Signature with licence number and stamp

FORM L

(See rule 6 (3) and 6 (5))

Electrical Contractor Licence No... Lift Contractor Licence No…

GOVERNMENT OF MAHARASHTRA

ENERGY DEPARTMENT

LICENCE TO ELECTRICAL CONTRACTOR FOR ERECTION AND MAINTENANCE OF THE LIFTS, ESCALATORS OR MOVING WALKS

M/s:- Is /are hereby authorized under sub-section (3) of section 5 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018), for erection and maintenance of the lifts, escalators or moving walks subject to the following terms and conditions.

Electrical Contractor		Lift, escalator and moving walk Contractor		No of new units Erections allotted		No of units Under Repair and maintenance allotted		Signature of Electrical Inspector	Signature of Superintending Engineer
Date of renewal	Valid up to	Date of renewal	Valid up to	Lifts	Escalators or Moving Walks	Lifts	Escalators or Moving Walks		

Terms and Conditions.

(1) Lift, escalator and moving walk should not be installed and maintained more than sanctioned quota, for that additional permission to be taken.

(2) Approved Contractor should have separate staff muster for installation and maintenance.

(3) Approved Contractor should inform serious breakdowns in lift, escalator and moving walk which he is maintaining, to Electrical Inspector.

(4) All spare parts required for installation and maintenance of lift, escalator and moving walk should be I.S.I mark.

(5) Modern machinery required for installation and maintenance of lift, escalator and moving walk should always be available in workshop.

(6) Lift, escalator and moving walk installation and maintenance work found unsatisfactory, then after necessary inquiry contractor licence will get terminate.

(7) If qualification, terms and conditions to get contractor licence change, then all rights will be reserved to Superintending Engineer to grant licence, according to new qualification, terms and conditions.

(8) While installation and maintenance contractor shall follow the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) and the rules made thereunder.

(9) Before undertaking the installation or Replacement or major repair of lift, escalator and moving walk contractor shall verify necessary permission have obtained for the same. Even though while doing the maintenance contract for lift, escalator and moving walk contractor shall verify owner have licence to operate lift, escalator or moving walk, otherwise intimate same to Electrical Inspector

(10) If documents submitted to obtain new contractor licence or for renewal of contractor licence found incorrect or illegal or forged, then licence issued based on that document s will get terminate.

(11) Electrical contractor licence should be renewed regularly, and attested copy of same shall be submitted to the office of Electrical Inspector, otherwise ; licence issued based on same will get terminate.

(12) If, any time during the installation of lift, escalator and moving walk or after completion of installation or while inspection of installation, accident occurs, then contractor licence will be terminated.

(13) After completion of installation of lift, escalator or moving walk, it is mandatory to give lift, escalator and moving walk related training till the satisfaction of owner, and same shall be reported to Electrical Inspector.

(14) After completion of maintenance contract, it is mandatory to inform to Electrical Inspector whether lift, escalator and moving walk maintenance contract is renewed or not.

(15) If the agreement for installation of lift, escalator and moving walk between owner and contractor get terminated due to some reasons, then both shall inform the same to Electrical Inspector.

(16) After getting new Contractor Licence for erection and maintenance of (Lift, Escalator and Moving Walk) he shall submit list of all annual maintenance contracts he made in soft copy to Electrical Inspector.

(17) After getting new Contractor Licence for erection and maintenance of Lift, escalator and moving walk he shall maintain the list of authorized persons, Electrical Engineer, Mechanical Engineer, Senior Erector, Junior Erector, Helpers and shall furnish to Electrical Inspector whenever asked.

(18) The approved contractor entrusted with the maintenance of a lift, escalator and moving walk and its installation shall carry out the maintenance, examination and functional testing of the safety devices and safety-related components, as applicable, at the intervals and in accordance with the procedures, requirements and instructions specified in the applicable Code of Practice of Bureau Indian Standards and the maintenance instructions applicable to the particular installation. The safety devices shall be properly actuated and tested under dynamic conditions, wherever such testing is required, and the approved contractor shall submit a written report of such maintenance, examination and testing to the owner and the Electrical Inspector.

(19) Where any defect, deficiency, deterioration, malfunction or unsafe condition is detected in a lift, escalator and moving walk or its installation during maintenance, examination or testing, the approved contractor shall immediately inform the owner and shall recommend and, with the approval of the owner, carry out the necessary remedial measures to restore the installation to a safe operating condition. Any safety-critical defect which may affect the safe operation of the lift, escalator and moving walk shall be rectified before the installation is returned to service.

(20) The approved contractor shall record every maintenance activity, examination, test, repair, replacement, alteration and other safety-related work carried out on a lift, escalator and moving walk in the maintenance log book or maintenance records maintained for the installation. Such records shall include, as applicable, the date of maintenance or testing, details of work carried out, components inspected, repaired or replaced, safety devices tested, defects observed, remedial measures undertaken, and the name and signature of the person responsible for carrying out the work.

FORM M

(See rule 6 (4))

APPLICATION FOR RENEWAL OF CONTRACTOR LICNECE FOR ERECTION AND MAINTENANCE OF LIFTS, ESCALATORS AND MOVING WALKS

To,

Electrical Inspector

Subject:- Application for Renewal of Contractor Licence for erection and maintenance of Lifts, Escalators and Moving Walks for M/s…….

Full name and address of the Applicant _____

Electrical contractor licence name and number _____

Office address _____

Workshop address _____

Electrical Supervisor name and licence number _____

Name of Electrical Engineer _____

Name of Mechanical Engineer _____

Number of Erectors _____

Number of Technicians _____

Number of Erection in last tenure _____

Number of repairs and maintenance in last tenure _____

Erection quota required _____

Maintenance quota required _____

Applicant Signature

FORM N

(See rule 7(1))

NOTICE INTIMATING THE COMPLETION OF THE WORK OF ERECTION OF A LIFT, ESCALATOR AND MOVING WALK

To,

Electrical Inspector

Subject:- Application for getting licence for working of Lift or Escalator and Moving walk at……..

Reference :- Permission no- ……. to erect the Lift or Escalator and Moving walk, Dated …….

Sir,

With reference to the permission under reference from the Superintending Engineer, by which permission has been granted to install a lift / escalator / moving walk at the above mentioned premises, I / We have to state that the work of installation of the lift / escalator / moving walks was completed on…….. 20.....

We further request that a licence for working the lift / escalator / moving walks may be granted. The work of erection of the lift or escalator or moving walk has been carried out in accordance with the provisions of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018), the Rules made thereunder, relevant IS and prevailing NBCS norms.

Yours faithfully,

.....
(Signature of the owner / owners of the premises)

Note- Strike out whichever is not applicable

FORM O

(See rule 7 (2))

DECLERATION BY APPROVED CONTRACTOR

To,

Electrical Inspector

Ref.- Our Contract No. ....., dated..... with M/s ..... for erection of Lift/Escalator/ Moving Walk at .....

Sir,

We .....(Name of Contractor) having undertaken the work of installation of the passenger lift / escalator / moving walk at the premises named ..... and having completed installation of the said lift / escalator / moving walk, hereby certify that the work of installation of the lift / escalator / moving walk complies with the safety provisions of the Maharashtra Lifts, Escalator and Moving Walks Act, 2017 (Mah. XV of 2018) and the rules made thereunder, relevant IS and prevailing NBCS norms, as they stand at the present. We further certify that the lift/ escalator / moving walk, installation is ready for inspection which is required to be carried out for the purpose of issuing a licence under the said Act for working the same. We undertake the full responsibility of the installation to be handed over duly to the owners after grant of licence and compliance with all the recommendations from the inspecting officer deputed by the State Government to carry out the inspection.

Yours Faithfully,

.....

Signature of the approved contractor

Note- Strike out whichever is not applicable

FORM P

(See Rule 7(2), 7(6) and 8(2))

TEST REPORT FOR LIFT

To,

The Electrical Inspector
Energy Department.

Dear Sir,

Sub:- Lift Installation at _____

Ref:- This is to certify that equipment's supplied and erected by our company are in accordance with the following items mentioned below:

(1) The Lift buffers confirms with IS 17900

(2) The Lift Guide Rails and Guide shoes confirms with IS 17900

(3) The Lift Car Frame, car gate or doors, roof of the complete enclosures Counter weight and suspension confirms with IS 17900

(4) The Lift Safety Gears and Governors confirm IS 17900

(5) The Lift doors looking develops and contacts confirm IS 17900

(6) The Lift Machine and Brakes confirm IS 17900

(7) The Lift wire ropes confirm IS 17900

(8) The Controller and Operating devices to lift confirm IS 17900

(9) The Lift Retiring earn confirm IS 17900

(10) The Trailing cable confirm with the regulation at Bombay Fire Insurance Association and B.S.S. 977

(11) The Lift machine motor is earned by two separate earthing and earth resistance is ------ Ohms.

(12) The fastening of the main suspension ropes are capable of sustaining a lead of not less then 80% of ultimate strength of the undisturbed rope which is as per relevant Indian Standards.

(13) The equalizer and its fastening's. In its several parts and assembly have strength of more then 10% in excess of the strength of the cable.

(14) The speed governor is set to cause the application of the safety gear at a speed of not more than 40% not less than 15% above the contract speed.

(15) The loads on overhead beams and their supports and the factor of

the safety have been calculated in accordance with clause 20

(16) The insulation resistance of the electrical parts of all operating devices is capable of withstanding for a minute a pressure of 2000 volts A.C.

(17) Lift Motor is manufactured as per Indian Standards.

"I ……., the approved contractor, have carried out the examination, inspection and testing of the lift, escalator and moving walk in accordance with the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) and the rules framed thereunder, and I am of the opinion that the installation is fit for use.

Yours Faithfully,

.....
Signature of the approved contractor

FORM Q

(See Rule 7(2),7(6) and 8 (2))

TEST REPORT FOR ESCALATOR OR MOVING WALK

To,
The Electrical Inspector
Dear Sir,

Sub:- Escalator or Moving walk Installation at----------
Ref:-

This is to certify that equipment's supplied and erected by our company are in accordance with the following items mentioned below:

1. The escalator or moving walk confirms IS 4591
2. The escalator or moving walk motor is earthed by two separate earthing and earth resistance is ------ Ohms.
3. The insulation resistance of the electrical parts of all operating devices is capable of withstanding for a minute a pressure of 2000 volts A.C.
4. Lift Motor is manufactured as per Indian Standards.

"I ……., the approved contractor, have carried out the examination, inspection and testing of the escalator or moving walk in accordance with the provisions of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) and the Rules made thereunder, and I am of the opinion that the installation is fit for use."

Yours Faithfully,

.....
Signature of the approved contractor

FORM R

LIFT INSPECTION FORMAT

(See rule 7(2), 7(6), 8(2) and 10(2))

Sr. No.	Description	Position	Remark
1	Lift Pit Clean and Dry	Clean and dry. Clean but not dry. Dry but not clean. Neither dry nor clean.	
2	Provision of ladder	Yes / No	
3	Condition of car and counterweight buffers	Satisfactory / Non-Satisfactory	
4	Provision of pit switch and arrangement for lighting the pit	Provided / Not Provided	
5	Tension pulley of governor rope	Pulley is having free movement / jammed.	
6	limit switches and Trailing cable under car	Provided / Not Provided	
7	Display of car capacity	Displayed/ not Displayed	
8	fan /blower	Working / Non Working	
9	Emergency alarm bell	Working / Non Working	
10	Car lighting	Working / Non Working	
11	Condition of lift car sides, top and flooring, car door, sill gap, landing level of car at all landings	Satisfactory / Non-Satisfactory	
12	Condition of stop switch and Maintenance mode switch	Working / Non Working	
13	Earting of metal parts of lift car	Provided / Not Provided	
14	Condition of hoistway and lighting, car guide and shoe liners, midway junction box	Satisfactory / Non-Satisfactory	
15	Condition counter weight and assembly	Satisfactory / Non-Satisfactory	

16	Approach to the machine room from the top landing.	There is an easy access / inadequate access to the machine room from top landing.	
17	Cross ventilation	Adequate / Inadequate.	
18	Cleanliness in the machine room	The machine room is kept clean/ is not kept clean.	
19	Provision of light points and their working parts.	Adequate number of light points are provided/ not provided / provided but not working.	
20	Provision of separate main switches for power and light	Separate main switch from power and light provided/ not provided.	
21	Provision of three pin plugs	Three pin plugs are provided/ not provided/ provided but not working.	
22	Provision of break releasing device	Break releasing device is provided / not provided.	
23	Provision of delocking key for landing gate	Delocking key for landing gate is provided/ not provided.	
24	Provision of maintenance log book and entries therein	Log book is provided/ not provided/ provided but not maintain.	
25	Provision of hand lamp/torch	Hand lamp/torch is provided/ not provided/ provided but not working.	
26	Protecting of lift equipment in case of phase failure or phase reversal.	Lift equipment is protected / not protected.	
27	Operation of overload tripping	Tested and found Working / Non working	
28	Earthing arrangement of main switches, lift motor, control panel , over speed, governor switch, etc.	Satisfactory / Non-Satisfactory	
29	Adjustment of breaks	Satisfactory / Non-Satisfactory	

30	Condition of break shoe liners	Satisfactory / Non-Satisfactory	
31	Operation of gear box if provided.	Satisfactory / Non-Satisfactory	
32	Operation of motor	Satisfactory / Non-Satisfactory	
33	Condition of gear box	There is an oil leakage/ no oil leakage.	
34	Lubrication of gear box	The gear box does not need lubrication / needs lubrication.	
35	Condition of grooves of traction sheave	The rope moves / does not moves.	
36	Condition of main suspension rope	The suspension rope is not frayed/ frayed.	
37	Condition of ropes of over speed governor	The governor rope is not frayed / frayed.	
38	Condition of limit switch operating rope when provided	The limit switch rope is not frayed/ frayed.	
39	Condition of wiring at control panel	The control panel wiring is neat and insulation is above one mega ohm/below one mega ohm.	
40	Operation of up final limit switch	Satisfactory / Non-Satisfactory	
41	Operation of down final limit switch	Satisfactory / Non-Satisfactory	
42	Operation of over speed governor	Satisfactory / Non-Satisfactory	
43	Trap door	Provided / Not Provided	
44	Operation fireman switch and test	Tested and found OK / Not OK	
46	Intent : New / Replacement / Modernization of Lift Installation		
47	Type of Lift : Passenger / Goods / Automobile / Home / Hospital		

48	Types of Drive : Geared Motor / Gearless Motor / Hydraulic Pack		
49	Location of Lift Machine: MR type / MRL type		
50	Rated Car Carrying Capacity		
51	Speed of the lift : S/s, D/s, V/s		
52	No. of floors with stops and Landing : G + Stops - Landing -		
53	Type of Control : Ordinary / Down Collective / Full Collective		
54	Height of the Bldg. up to terrace Floor level : Mtrs. FIRE / NON FIRE		
55	Size of lift pit : ..... mm (W) X ..... mm (D) X ..... mm (H)		
56	Whether ladder is provided in the lift pit if pit depth is more than 1500 mm	Provided / Not Provided	
57	Type of Buffer : Spring / Rubber / Oil-Hydraulic		
58	Buffer height for pit floor and Qty :A)Car .....X B)Cwt X		
59	Bottom Run by :A)Car .....B)Cwt		
60	Any basement below the lift pit	Yes/No	
61	If yes Whether OSG is provided for		
62	Car Enclosure-M.S. / S.S / Wooden + Glass Car Push Button Operation		

	Condition of fan-Light-Alarm-Stop Button-Floor indication System-Up and Down Indication System		
63	Type of the car gate- Manual / Auto, M.S. / S.S / Coll / Swing / Telescopic / COPOD Condition of the car gate Contact, Type of the landing gate- Manual / Auto, M.S. / S.S / Coll / Swing / Telescopic / COPOD Condition of the landing gate-		
64	Clear Entrance of the landing Gate, Actual inside size of car, Actual inside car area, Gap between landing sill and car edge (State when it is more than 30 mm only)		
65	Car Top Clearance, Space between the car and shaft wall, Type of the lift shaft enclosure, Size of T guides for the car, Placement of Guides, Gap between car enclosure and Cwt brackets.		
66	Size of the machine room, Machine room door opening, Height of M/c room above platform, Main power switchgear, Aux Power Switchgear.		
67	Lift M/c Name Plate Details	Make..... Capacity..... Sr. No. ..... Current ..... A, Voltage ..... V, Speed ..... rpm	
68	Space around the lift machine,Space around the controller, Technical data of main ropes, Technical data of main belt, OLD and ARD / UPS / DG, Independent entrance from top lift landing to lift machine room.		

FORM S

(*See* rule 7*(2), 7(6), 8(2) and 10(2))*

PERIODICAL INSPECTION REPORT FOR ESCALATOR OR MOVING WALK

		OK/NOT OK	NA
1.	**Escalator- External**		
1.1	General Fire Protection		
1.2	Geometry		
1.3	Handrails		
1.4	Entrance and Degrees ends		
1.5	Lightings		
1.6	Caution signs		
1.7	Comb plate		
1.8	Deck Barricade		
1.9	Steps and up thrust device		
1.10	Operating device		
1.11	Skirt obstruction device		
1.12	Handrail speed monitoring device		
1.13	Speed		
1.14	Balustrades		
1.15	Ceiling intersection guards		
1.16	Step/ skirt clearance panels and performance index		
1.17	Out-door protection, Stop-push button.		

FORM T

(See rule 7(3) and 7(7))

NOTICE FOR INSPECTION

Under section 13 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) and under rule 7 of the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026 I hereby give notice that the premises ---------- will be visited for the purpose of inspecting the lift or escalator or moving walk installation site on dated ---------- and I require you to make arrangements with your approved contractor to be present at the time of inspection for rendering necessary assistance in the inspection work.

Dated at the ---------- day of 20----

Signature
Electrical Inspector

To,

Mr. / Mrs /M/s

FORM U

(See rule 7(3) and 7(7))

INSPECTION REPORT FOR LIFT INSTALLATION

Date of Inspection - / /

Name and Address of the Lift Owner : _____

Address of the Lift Installation : _____

Name of the Lift Contractor : _____

Name and Designation of Inspecting Officer : _____

General

1. Intent : New / Replacement / Modernization of Lift Installation

2. Type of Lift : Passenger / Goods / Automobile / Home / Hospital

3. Types of Drive : Geared Motor / Gearless Motor / Hydraulic Pack

4. Location of Lift Machine : MR type / MRL type

5. Rated Car Carrying Capacity: ..... Kg. ..... Persons

6. Speed of the lift : ..... MPS S/s, D/s, V/s

7. No. of floors with stops and Landing : G + Stops - Landing -

8. Type of Control : Ordinary / Down Collective / Full Collective

9. Height of the Bldg. up to terrace slab level : Mtrs. **FIRE / NON FIRE**

Lift Pit

1. Size of lift pit : ..... mm (W) X ..... mm (D) X ..... mm (H)

2. Whether ladder is provided in the lift

pit if pit depth is more than 1500 mm : Provided / Not Provided

Pit Light : Provided / Not Provided

3. Type of Buffer: Spring / Rubber / Oil-Hydraulic

4. Buffer height for pit floor and Qty : **(A)** Car – Qty ... X ..... mm

(B) Cwt – Qty .... X ..... mm

5. Bottom Run by :(**A)** Car ..... mm (**B)** Cwt ..... mm

6. Any basement below the lift pit : Yes / No

If yes Whether OSG is provided for Cwt : Yes / No

Car

1. Car Enclosure : M.S. / S.S / Wooden + Glass

2. Car Push Button Operation : Satisfactory

3. Condition of fan-Light-Alarm-Stop

Button-Floor indication System- : Satisfactory Up and Down Indication System

4. Type of the car gate: Manual / Auto M.S. / S.S

Coll / Swing / Telescopic / COPOD

Condition of the car gate : Ok Contact : Ok

5. Type of the landing gate : Manual / Auto M.S. / S.S

Coll / Swing / Telescopic / COPOD

Condition of the landing gate : Ok Contact : Ok

6. Clear Entrance of the landing Gate : ..... mm (W) X ..... mm (H)

7. Actual inside size of car : ..... mm (W) X ..... mm (D) X ..... mm (H)

8. Actual inside car area : ..... Sq. Mtr.

9. Gap between landing sill and car edge (State when it is more than 30 mm only)

Lift Shaft / Car Top

1. Car Top Clearance : ..... mm

2. Space between the car and shaft wall : Left ..... mm, Right ..... mm

3. Type of the lift shaft enclosure : R.C.C / Brick work

4. Size of T guides for the car : ..... mm X ..... mm X ..... mm

5. Size of T guides for the counter weight : ..... mm X ..... mm X ..... mm

6. Placement of Guides : Car-Left ..... mm Right ..... mm

CWT-Left.....mm Right ..... mm

7. Gap between car enclosure and CWT brackets : ..... mm

Machine Room

1. Size of the machine room : ..... mm (W) X ..... mm (D) X ..... mm (H)

2. Machine room door opening : ..... mm (W) X ..... mm (H)

3. Height of M/c room above platform : ..... mm (H) Limit Switch Operation : Ok

4. Main power switchgear : RCD Make ....., 415 V, Current ..... A ..... mA

TPN / MCB- ....., 415 V, Current ..... A

5. Aux Power Switchgear : RCD Make ....., 230 V, Current ..... A ..... mA

6. Lift M/c Name Plate Details : Make..... Capacity..... Sr. No. .....

Current ..... A, Voltage ..... V, Speed ..... rpm

7. Space around the lift machine : Front ..... mm Back ..... mm

Right ..... mm Left ..... mm

8. Space around the controller : Adequate

9. Technical data of main ropes : ..... Nos. ..... mm dia

10. Technical data of main belt : Nos. .....mm X ..... mm

11. OLD and ARD / UPS / DG : Provided

12. Independent entrance from top lift landing to lift machine room : Yes /No

FORM V

(See Rule 7(3) and 7(7))

INSPECTION REPORT FOR ESCALATOR/MOVING WALK INSTALLATION

Permission Ref No- / / /20

Name and Address of the Escalator or Moving walk Owner : _____

(In MARATHI Only) : _____

Address of the Escalators or Moving Walk Installation : _____
(In MARATHI Only) _____

Name of the Escalators or Moving Walk Contractor : _____

General

1. Intent : New / Replacement / Modernization of Escalators or Moving Walk Installation

2. Types of Drive : Geared Motor / Gearless Motor / Hydraulic Pack

3. Location of Machine :

4. Rated Carrying Capacity : ..... Persons/hr

5. Speed of the Escalator : ..... MPS Speed of the handrail :

6. Floor Height :

7. Angle of Inclination :

8. Step :

i) No. of Step

ii) Height Of the step

iii) Width of the Step

9. Type of Control : Ordinary / Down Collective / Full Collective

10. Height of the Bldg. up to terrace Slab level : ..... Mtrs.

Escalator or Moving Walk Pit

1. Size of Escalators or Moving Walk pit : ..... mm (W) X ..... mm (D) X ..... mm (H)

2. Size of Escalators or Moving Walk pit : ..... mm (W) X ..... mm (D) X ..... mm (H)

3.Whether Safety Break is provided : Yes/No

4.Whether Handrail Safety is provided : Yes/No

5.Whether Step Monitor Safety is provided : Yes/No

6.Whether Comb Plate Safety is provided : Yes/No

7.Gap between Step and Skirt : ..... mm

8.Whether stop switch is provided in top and Bottom : Yes/No

Machine Detail

1. Main power switchgear : RCD Make .....,415V, Current..... A ..... mA
   TPN / MCB- .....,415 V, Current ..... A

2. Aux Power Switchgear : RCD Make ....., 230 Current .....A ..... mA

3. Lift M/c Name Plate Details : Make.....Capacity..... Sr. No. .....
   Current .....A, Voltage .....V, Speed ..... rpm

FORM W

(See rule 7(3) and 7(7))

DEFECTS

To

……

……

(Name of licencee or his representative appointed under section 15 (2))

1. Whereas it appears to me that the lift/Escalator/Moving walk installed at the premises..……owned by is in an unsafe condition, I hereby call upon you under sub - section (2) of section 10 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) to carry out such repairs and or alterations to the said lift as are stated in the accompanying sheet on or before the_ _____the day of …… 20... and to report compliance in writing to me -------

Defects-

1.
2.
3.

Signature
Electrical Inspector

Note- Strike out whichever is not applicable

FORM X

(See rule 7(4) and 8(3))

Registration No.

Licence No. / / /

GOVERNMENT OF MAHARASHTRA
ENERGY DEPARTMNET
Superintending Engineer
LICENCE FOR WORKING OF THE LIFT

M/s:- ----------

Name and Address of the Premises where lift is installed :----------

The above Lift installations was inspected and it is found to be complying with safety provisions mentioned in The Maharashtra Lifts, Escalators and Moving Walks Rules, 2026 and relevant Indian Standards

As such licence for working of Lift Installation at above address is granted/issued/approved subject to the following conditions

Conditions:

(1) Change of Name of the Owner or Society shall be communicated to this office to modify the Licence accordingly.

(2) It will be the responsibility of the Owner to give Maintenance of the Lift to the Registered Contractor.

(3) Owner and the Contractor are fully responsible to keep the lift in safe working condition.

(4) Third Party Insurance is mandatory.

Note : This licence shall be valid for a period of 20 years and valid upto ----------

DETAILS OF THE LIFT

(1) Make of Lift : --------- (2) Speed of lift : ------- (3) Capacity : ------- Kg. /-----Persons

(4) Capacity of Motor : ------- (5) No. of Stop: ------- (6) Type of Drive : -------

Superintending Engineer

FORM Y

(See rule 7(4) and 8(3))

Registration No.

Licence No. / / /

GOVERNMENT OF MAHARASHTRA
ENERGY DEPARTMNET
Superintending Engineer
LICENCE FOR WORKING OF THE ESCALATOR OR MOVING WALK

M/s:- ----------

Name and Address of the Premises where Escalator or Moving walk is installed: ----------

---

The above Escalator or Moving walk installations was inspected and it is found to be complying with safety provisions mentioned in The Maharashtra Lifts, Escalators and Moving Walks Rules, 2026 and relevant Indian Standards. As such licence for working of Escalator or Moving walk installation at above address is granted/issued/approved subject to the following conditions:

(1) Change of Name of the Owner or Society shall be communicated to this office to modify the licence accordingly.
(2) It will be the responsibility of the Owner to give Maintenance of the Escalator/Moving walk to the Registered Contractor.
(3) Owner and the Contractor are fully responsible to keep the Escalator/Moving walk in safe working condition.
(4) Third Party Insurance is mandatory.

Note : This licence shall be valid for a period of 20 years and valid upto ----------

DETAILS OF THE ESCALATOR/ MOVING WALK

(1) Make of Escalator or Moving Walk : ---------- (2) Capacity : ---------- Persons/hr

(3)Capacity of Motor: ---------- (4) Speed:--------- (5) Type of Drive : ---------

(6) Floor Height: ---------- (7) Angle of Inclination : -------

Superintending Engineer

FORM Z

(See rule 7 (6))

APPLICATION FOR RENEWAL OF LICENCE TO WORKING OF LIFT

To,

Electrical Inspector

Subject- Application for renewal of licence to working of Lift.

Full name and address of the owner ----------

Name and address of the representative or the owner if any ----------

Address of the premises where lift licence is to be renewed ----------

Old licence reference number ----------

Name and address of firm who maintains the lift ----------

The rated maximum speed of lift car ----------

The maker's or designer's rated capacity in weight ----------

The maximum number of passengers in addition to the lift operator which the lift can carry. -

---

The total weight of the lift car carrying the maximum load ----------

The weight of the counter weight. ----------

The number, description, weight and size of the supporting cables ----------

Rating of motor ----------

Number of stops ----------

Fees paid through Government receipts account system or e-payment : Rs. ----------

Challan number ---------- dated at----------

Dated

Place

(Signature of the Applicant)

FORM ZA

(See rule 7(6))

APPLICATION FOR RENEWAL OF LICENCE TO WORKING OF ESCALATOR OR MOVING WALK

To,
Electrical Inspector

Subject- Application for renewal of licence to working of escalator or Moving walk.

Full name and address of the owner ----------

Name and address of the representative or the owner if any ----------

Address of the premises where escalator/moving walks is installed----------

Old Licence details to be given (details to be given) ----------

Name and address of firm who maintains the escalator/moving walks ----------

The rated speed of the Escalator or Moving Walk ----------

The rated passenger carrying capacity per hour of escalator or moving walk ----------

Angle of inclination for Escalator or Moving Walk ----------

Type of balustrade in Escalator or Moving Walk ----------

The step width between balustrades in Escalator or Moving Walk ----------

Details of total travel, rise, landings of Escalator or Moving walk----------

Number of flat steps ----------

Fees paid through Government receipts account system or e-payment : Rs. ----------

Challan number ---------- dated at----------

Dated
Place

(Signature of the Applicant)

List of Enclosures :

FORM ZB

(See rule 7(7))

Registration No.

Licence No. / / /

GOVERNMENT OF MAHARASHTRA
ENERGY DEPARTMNET

RENEWAL OR EXTENSION OF VALIDITY OF LICENCE FOR WORKING OF LIFT OR ESCALATOR OR MOVINGWALK

Reference: Original licence number----------

M/S:- ----------

Name and Address of the Premises where Lift or Escalator or Moving walk is installed :-----

---

The Lift or Escalator or Moving walk at above installation and operation of the same found satisfactory and complying with safety provisions mentioned in the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026 and relevant Indian Standards. As such the validity of original licence referred above is extended further upto a period of 5 years and it will be valid upto dtd----------

Superintending Engineer

FORM ZC

(See Rule 8(2))

APPLICATION FOR DUPLICTE LICENCE FOR WORKING OF LIFT OR ESCALATOR OR MOVING WALK

To,

Electrical Inspector

Subject- Application for duplicate licence for working of lift OR escalator or moving walk at----------

Full name and address of the owner ----------

Name and address of the representative or the owner if any ----------

Address of the premises where lift or escalator or moving walk is Installed ----------

Whether licence has been previously granted (details to be given) ----------

Make of the lift or escalator or moving walk ----------

Name and address of firm who maintains lift or escalator or moving walk ----------

---

Fees paid through Government receipts account system or e-payment : Rs. ----------

Challan number---------- dated at ----------

Dated

(Signature of the Applicant)

FORM ZD

(See Rule 8(2))

APPLICATION FOR CHANGE OF OWNERSHIP OF LICENCE FOR WORKING OF LIFT OR ESCALATOR OR MOVING WALK

To,

Electrical Inspector

Subject- Application for change of ownership of licence for working of lift or escalator or moving walk at ----------

Full name and address of the present owner ----------

Full name and address of new owner ----------

Address of the premises where lift or escalator or moving walk is installed ----------

Whether licence has been previously granted (details to be given) ----------

Make of the lift or escalator or moving walk ----------

Name and address of firm who maintains lift or escalator or moving walk----------

Speed of the lift or escalator or moving walk ----------

Number of floors, stops, landings ----------

The rated passenger carrying capacity ----------

Make and capacity of motor ----------

Type of doors ----------

Type of drive ----------

Fees paid through GRAS/e-payment : Rs. ----------

Challan number---------- dated at ----------

Dated

(Signature of the Applicant)

FORM ZE

(See rule 8(2))

Format for affidavit for duplicate/ Change Ownership licence for working of Lift/Escalator/Moving Walk

AFFIDAVIT

We, ----------

hereby solemnly affirm and under:-

1. We state and declare that building is constructed with ---------- ---------- floor of ----------
2. We state that we have installed Lift/Escalator/Moving walk through ---------- ---------- in the Aforesaid building.
3. We state that the Lift/Escalator/Moving walk are been maintained by ---------- ---------- and is good working condition.
4. We state that we have not carried out any alteration in the lift/escalator/moving walk installation.
5. We further say that the Lift/Escalator/Moving walk licence misplaced from ours, attached find Police N.C. for your ready reference.
6. We are making this under taking to produce it before the concern authorities to obtain new licence.

The undertaking will be binding upon us, we local heirs, executors, and administrations.

Whatever stated hereinabove is true and correct to the best of my knowledge and believe.

Signed, Delivered By

Applicant signature

FORM ZF

(See rule 10(5) and 10(7))

(Log Book for lifts)

Lift Log Book			
Machine Type	:	Drive Type	:
M/C KW Rating	:	Drive Rating	:
M/C Gear Ratio	:	Controller Type	:

	Preventive Maintenance Interval in Months (20.....) for lifts											
	January	February	March	April	May	June	July	August	September	October	November	December
suspension means and sheave												
Landing gate locks												
brake assembly												
Governor and safety assembly												
safety gears,												
brakes												
ropes												
chains												
belts												
guide rollers												
machine												
Examining the guides.												
Examining the ropes/belts and their												

attachments												
Examining leveling of lift car at landing												
Examining Cleaning and operation of doors												
Examining Sensing plates and sensors												
Examining the door locks												
Lubricating all moving parts												
Examining the worm and the gear												
Examining and verifying correct brake torque by checking empty car up stopping distance												
Operating of Automatic Rescue Device												
Any repairs												
Report of breakdown												
Report of accidents												
Signature												

FORM ZG

(See rule 10(5) and 10(7))

(Log Book for Escalator / Moving Walk)

Escalator / Moving Walk Log Book												
Machine Type	:			Drive Type	:							
M/C KW Rating	:			Drive Rating	:							
M/C Gear Ratio	:			Controller Type	:							
	Preventive Maintenance Interval in Months (20....) for Escalator / Moving Walk											
	January	February	March	April	May	June	July	August	September	October	November	December
comb plate												
Examining the function of the emergency stop buttons and the stopping distance.												
Examining the function of the handrail inlet switches												
Examining the condition of the comb segments and that of the floor plates.												
Examining the external condition of the handrails and for correct traction.												

Examining the step-to-skirt clearances.												
Examining safety signs (pictographs) and indication lights												
Examining demarcation strips / lights.												
Examining skirt brushes, head-guards, infills and deflectors												
Examining the chains												
Examining the balustrade												
Examining the hand rails												
Lubricating all moving parts												
Examining the worm and the gear												
Any repairs												
Report of breakdown												
Report of accident												
Signature												

FORM ZH

(See rule 10(9))

INSTRUCTIONS TO BE DISPLAYED ON ALL LIFT LANDINGS

(1) If fire lift is provided, write Fire Lift with red color.

(2) Do not use lift in case of fire.

(3) Fire Brigade number.

(4) Local Police station number.

(5) Do not allow children below 12 years to travel alone in lifts, shall be accompanied by parents and elders.

(6) Use of mobile phone is strictly prohibited while entering the lift.

(7) In case of emergency please call on service center number……..

FORM ZI

(See rule 10(9))

INSTRUCTIONS TO BE DISPLAYED IN LIFTS CAR

(1) Ensure that lift licence is displayed at conspicuous places in lift car.

(2) Do not step in/out until the elevator stops and doors opens fully.

(3) Do not overload elevator beyond the maximum passenger load in kg as mentioned.

(4) Do not stand in between doors/gates.

(5) Do not put your hand in between doors/gates which may lead to accident.

(6) Do not forcibly open the inside/ outside door/gates of running elevator.

(7) Do not use elevator in case of fire, use only stair case.

(8) Children's under 12 years of age shall not use the lift unless accompanied by an adult, it may leads to an accident.

(9) In case of danger, press the alarm button, remain calm in the car, do not open the car gate it is unsafe.

(10) Do not open lift car door when the lift car is moving. The gate should only be opened after the lift-car has stopped opposite a landing gate.

(11) On entering or leaving the lift-car, close properly the landing gate and car gate.

(12) Use of cellphone is strictly prohibited while entering and leaving the lift.

FORM ZJ

(See rule 10(9))

(Safety Logo on Escalator and Moving Walk)



Figure : Mandatory action sign Small children shall be held firmly



Figure : Mandatory action sign Dog must be carried



Figure : Prohibition
Sign : Push chair not allowed



Figure : Mandatory action permitted
Sign : Use the handrail

FORM ZK

(See rule 11(1))

Notice of accidents to Lift, Escalator and Moving Walk under section 15

To,

The Electrical Inspector

As required by sub-section *(1)* of section 15 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017.

I / We hereby inform you that an accident has occurred in the operation of the lift/Escalator/Moving walk at the premises owned by me / us..... on .....

I / We have discontinued the working of lift/Escalator/Moving Walk, pending permission to resume the working.

Dated at

The …… day of …….20

Copy to local Police station in whose jurisdiction the accident has taken place.

Yours faithfully,

……..

(Sign and name of Owner)

FORM- ZL

(See rule 11(1))

Report of accident to Lift, Escalator and Moving Walk under section 15

Form for reporting lift or escalator or moving walk accident-

(1) Date of Accident :

(2) Time of Accident:

(3) Place of Accident (Detail Address) :

(4) Name of the Licencee (Detail Address) :

(5) Make of Lift/Escalator/Moving walk:

(6) Name of the approved contractor:
[Erection/Repair and maintenance (AMC)]

(7) Designation of police officer in whose jurisdiction accident occurs.

(8) Detail of victim:

(a) Describe fully the nature and extent of injury

Sr.No.	Name Full	Sex	Age	Full Address	Fatal/Non Fatal

(b) ex.fatel/disable (permanent/temporary) of any portion of body or the other injuries.

(c) In case of the fatal accident was the postmortem performed.

(d) In case of the fatal /nonfatal/fire accident was the spot *punchnama* performed by owner / contractor/police.

(9) Whether detail causes leading to accident to be given or separate sheet?

(10) Action taken regarding medical attendance etc., immediately after the accident give details.

(11) Whether the district magistrate and police station concerned has been notified (if so) gives details.

(12) Steps follow to preserve the evidences in the connection with the accident to extend possible

(13) Name and designation of the person assisting injured.

(14) Any other information and ……

Place-

Date-

Time-

Sign and name of Owner

Sign and name of approved Contractor

FORM ZM

(See rule 12(2))

NOTICE FOR INSPECTION

Under section 13 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) and under rule 7 of the Maharashtra Lifts, Escalators and Moving Walks Rules, 2026 I hereby give notice that the premises ---------- will be visited for the purpose of periodical inspection of the lift or escalator or moving walk installation site on at ---------- and I require you to make arrangements with your approved contractor to be present at the time of inspection for rendering necessary assistance in the inspection work.

Dated at the ----------day of …….20...

Signature
Assistant Electrical
Inspector/Assistant Engineer/
Section Engineer/ Junior
Engineer

To,

Mr./Mrs.

…….
…….
…….

Note- Strike out whichever is not applicable

FORM ZN

(See rule 12(2))

NOTICE FOR DISCONTINUE TO USE

To,

……

[Name of licencee or his representative appointed under section 15 (2)]

1. Whereas it appears to me that the lift/Escalator/Moving walk installed at the premises ..……owned by is in an unsafe condition, I hereby call upon you under sub - section (2) of section 10 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) to carry out such repairs and or alterations to the said lift/Escalator/Moving walk as are stated in the accompanying sheet on or before the..... the day of …… 20..... and to report compliance in writing to me

2. I hereby also order that you shall discontinue the use of the lift/Escalator/Moving walk and shall not resume the working thereof until the repairs or alterations referred to in paragraph one above have been carried out and the unsafe condition of the lift/Escalator/Moving walk is removed and until a written permission to resume the working of the lift/Escalator/Moving walk is granted by me

Dated at the …… day of …….20

Signature
Electrical Inspector

Note- Strike out whichever is not applicable

FORM-ZO

(See rule 13(2))

NOTICE FOR SEALING OF LIFT OR ESCALATOR/MOVING WALK
GOVERNMENT OF MAHARASHTRA
Superintending Engineer

Date : Telephone No : 022-

To,

_____

Subject : Notice under section 22 of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 for Sealing of Lift/ Escalator/ Moving walk at..... …….. premises.

Directions issued under sub section (1) of section (21) of The Maharashtra Lifts, Escalators and Moving Walks Act, 2017 at the time of inspection dated……..has not been carried to the satisfaction of inspecting officer in specified time. It is observed that it contravenes to section.....of the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 and the Rules made thereunder. Hence Lifts/ Escalators/ Moving walks installed at your premises is in unsafe condition and not fit for use.

I therefore through this notice going to seal the Lift / Escalator / Moving walk on ……..dated and ……..time.

Superintending Engineer

Note- Strike out whichever is not applicable

By order and in the name of the Governor of Maharashtra,

SURYAKANT NIKAM,
Joint Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY DIRECTOR, SMT. MANISHA KUMBHAR, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR : DIRECTOR, SMT. MANISHA KUMBHAR.